

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 189 of 2012 in
D.F.R. No. 665 of 2012

Dated : 24th May, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Ind Bharath Power (Madras) Ltd. Appellant (s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent (s)

Counsel for the Appellant(s): Ms. Surbhi Sharma

ORDER

It is noticed that the similar issue raised in this Appeal, which has been filed along with an application to condone the delay, has been dealt with and decided in Appeal No. 145 of 2011 by the Judgment dated 23.05.2012.

Therefore, the learned counsel for the Applicant/Appellant seeks some time to verify the same and make representation before this Tribunal.

Post the matter on **02.07.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs